

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 588/2002

DATE OF ORDER : 3.1.2003

1. Prakashan V. son of Shri Kunhi Raman aged about 31 years at present employed on the post of Inspector (Adhoc) Office of Commissioner, Customs H.Qr. Jaipur.
2. Shyam Sunder Sharma son of Shri Onkar Mal Sharma aged about 34 years resident of B-66, Jyoti Path, Nehru Nagar, Jaipur at present employed on the post of Tax Assistant, Office of Commissioner Customs, Qr. Jaipur.

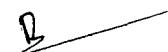
....Applicants.

VERSUS

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. Commissioner, Central Excise, NCR Building, Jaipur.
3. Addl. Commissioner (P&V), Central Excise, Jaipur.
4. Shri Sant Lal, Inspector, Central Excise Range Udaipur through Dy./Asstt. Commissioner, Central Excise Division, Udaipur.
5. Shri Phool Chand Ramania, Inspector, Custom Division, Barmer through Dy./Asstt. Commissioner Customs Division, Barmer.
6. Shri Harveer Singh Meena, Inspector, Central Excise Division 1, Jaipur through Dy./Asstt. Commissioner Central Excise Division-1, Jaipur.
7. Shri Ramavtar, Inspector, Central Excise (H.Qr.), Jaipur TT, through Addl. Commissioner (P&V), Central Excise, Jaipur TT.
8. Shri Mukesh Jansari, Inspector, Central Excise Division, Jodhpur through Dy./Asstt. Commissioner, Central Excise Division, Jodhpur.

....Respondents.

Mr. Shiv Kumar, Counsel for the applicant.



CORAM

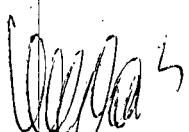
Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

Heard the learned counsel for the applicant. He has admitted that applicant has not made any representation and he has come to the Court without exhausting the departmental remedy. Learned counsel submits that he may be given opportunity to exhaust remedy and thereafter he will file fresh OA and, therefore, prays for withdrawing the OA.

2. In the circumstances, the OA is dismissed as withdrawn with liberty to the applicant to approach this Tribunal, if his grievances still remain unremedied after exhausting the departmental remedy.

  
(M.L. CHAUHAN)

MEMBER (J)

  
(H.O. GUPTA)

MEMBER (A)